Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 24.03.2011

The Meeting No. 52/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 24.03.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their designation	Department
No	designation	
1.	Dr. R.A.Lal, Director	R.O, TC, Noida
2.	Sh. Nand Lal, Sr. D.O	DIPP
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No.51/AM11 dated 17.03.2011 were ratified. Thereafter agenda for Meeting No.

52/AM11 dated 24.03.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 52/84-ALC3/2010 **MEETING DATE** : 24.03.2011 **MEETING NUMBER**

Case No.:1/44/84-ALC3/2010

Party Name:LAKSHMI INTERNATIONAL

Meet No/Date:52/84-ALC3/2010 24.03.2011

Status: Rejected

	HQ File :01/84/050/00319/AM11/		Lic.No/Date:0510281476 13.01.2011	
1	Decision: The Committee considere the description export item given it have neither given drawing, design, quantitative requirement of input has Committee felt that in absence of abconstrained to reject the case.	is seen that there are two export ite size-wise specification of each item as been sought 0.20 Sq mtr./Pc and	em (i) Lunch Bag and (ii) Back separately. Further, as per App d 0.70 Sq mtrs. /Pc with 10%	Pack, but firm endix-11A, the wastage. The

RLA may take suitable consequential action accordingly.

Case No.:2/44/84-ALC3/2010		I	Status: Rejected
HQ File :01/84/050/00320/AM11/		Lic.No/Date:0210153529 13.01.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description of imported item; it is not clear whether the item is in gummed or degummed stage. They have also not given technical characteristics of each grade of input viz. Mulberry silk struna, mulberry silk Xolst-1 passage and mulberry silk Xolst-2 passage justifying their difference. The process of manufacturing silk sliver and silk noil yarn is different. Process flow chart submitted also does serve the purpose. Further, three export items have been mentioned for three different type of inputs given and nothing is available to justify that the export item manufactured in

the single export description in this case. In view of the above, it is not possible to compute the requirement input, hence, constrained to reject the case.

RLA may take suitable consequential action accordingly.

II I	Party Name:B.J. FASHIONS PRIVATE LIMITED		Status: Approved
HQ File :01/84/050/00357/AM11/		Lic.No/Date:0410121542 11.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the drawing; design, measurement submitted in this case. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- The item of import at S.No. 1 and 3 against export item 1 and 2 may be allowed @ 1.60 Sq (i) mtrs./Pc
- The item of import at S.No. 2 and 4 against export item 1 and 2 may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/48/84-ALC3/2010	ıı ,	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status: Approved

HQ File :01/84/050/00358/AM11/	RLA File :05/23/040/00304/AM11/	Lic.No/Date:0510283905	
		14.02.2011	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export	Export	Import item	Qty. allowed
No	ltem	Qty.		
1	Ladies Cami	2050	100% rayon twill printed	2767 Sq mts.
	Style No.	Pcs	woven fabric, GSM 80 with	
	3Z2042		+/-10% variation	

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II .		Meet No/Date:52/84-ALC3/2010 24.03.2011	Status: Approved
HQ File :01/84/050/00359/AM11/	RLA File :05/23/040/00307/AM11/	Lic.No/Date:0510283906 14.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export	Export Qty.	Import item	Qty. allowed
No	ltem			
1	Ladies Shirt full sleeve with hood Style No. U5L238	1800 Pcs	85% rayon 15% nylon twill dyed woven fabric, GSM 49 with +/-10% variation	5328 Sq mts.

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	II .			Status: Deferred
6	HQ File :01/84/050/00373/AM11/			Defer Date: 21.04.2011

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 21.04.2011.

Case No.:3/52/84-ALC3/2010	,	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status:
HQ File :01/84/050/00375/AM11/		Lic.No/Date:0510285790 11.03.2011	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description of export item, GSM range is not specific, which should be in terms of General Note No. 15 of Textile Product i.e in case of Fabric, Flexibility upto +/- 10% in GSM in import/export shall be allowed. Further, they have also not given drawing, design, measurement & justification for the lining material asked for. In view of the above, it is not possible to compute the requirement input, hence, constrained to reject the case.

RLA may take suitable consequential action accordingly.

Ca	ase No.:2/52/84-ALC3/2010	Party Name:PASHA INTERNATIONAL		Status: Approved
HC	Q File :01/84/050/00374/AM11/		Lic.No/Date:3510033144 14.03.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage as detailed below: -

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3	S.	Export Item	Export	Import item	Qty. allowed		
	No		Qty.				
	1	Non woven	2060 Kgs	Non woven fabric tyvek	2101.20 Kgs		
		tyvek bags		@ spun bonded olefin			
				(D14393223), GSM			
				43+/-10% made from			
				100% high density			
				polyethylene (HDPE)			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

		1 ,	Meet No/Date:52/84-ALC3/2010 24.03.2011	Status: Approved
9	HQ File :01/84/050/00376/AM11/		Lic.No/Date:1010042124 15.03.2011	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

Case No. 476	Ws Superhouse Ltd., Kanpur		
NC No.52/AM11	Pt.F.No.01/84/50/94/AM08/DES-V		
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0610012100 dated 03.07.2007.		

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting felt that it is not possible to vary the Qty. of individual item as per SION, G-9, if though catalyst is not imported, any other item cannot be allowed or with increased Qty. Therefore, Committee decided to reject the request of the firm.

Firm may be informed accordingly.

Case No. 477	M/s Maccaferri Environmental Solution Pvt. Ltd., Pune		
NC No.52/AM11	F.No.01/84/50/445/AM09/DES-V		
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.3110037216 dated 03.02.2009.		

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 26.11.2009. The Committee went through the request of the firm and after due deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision as detailed below: -

S.	Export item	Export Qty.	Import item	Quantity allowed
No.				
1	Paraweb	236390 Kgs	1.High Tenacity Polyester Filament yarn, Industrial grade	1) 97261 Kgs
			2.Linear low density polyethylene (LLDPE)	2) 162407.55 Kgs

The ratio of LLDPE & Master batch polymer shall be maintained 100:4.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

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NC No.52/AM11	F.No.01/84/162/576/AM11/DES-V
Dated 24.03.2011	Clarification on admissibility of DEPB rate under composite item as per condition No.11 of DEPB rate schedule.

Decision: The Committee considered the case as per agenda and observed that PC-4(B) Section have sough clarification with regard to admissibility of DEPB rate under composite item as per condition No. 11 of DEPB rate schedule. The Committee felt that cushion is composed of cushion cover and filling material which may be polyester staple fibre or foam or any other material. In this case export product is composite item i.e Cushions made of polyester fabric & or blended fabric (polyester & cotton) &/or cotton fabric and polyester staple fibre as filler. In the DEPB schedule entry at S.No. 556 for Chemical Product Group, the DEPB rate for polyester staple fibre has already been specified. Therefore, Committee after due deliberations in consultation with technical authorities present in the meeting felt that in this case export product is cushion cover which is a composite item could be classified under General Note No.11 of DEPB schedule. It was therefore, decided to refer back the case file of PC-4(B) Section for their information and necessary action.

Case No. 479	M's Arvind Ltd., Ahmedabad
NC No.52/AM11	F.No.01/84/50/234/AM11/DES-V
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0810093729 dated 04.11.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have informed the Committee that there has been some error on their part. They have also informed that they will import cotton dyed denim fabric after over dyeing only, hence, description of export item may be considered as

'cotton dyed denim fabric- over dyed by deleting the words 'and/or coated' in this case. The Committee felt that in any case if Committee allowed this deletion, there is no justification for seeking higher wastage of 7% in this case, as it is simply dying process carrying in CDR. Therefore, no more than 2% wastage can be allowed in this case. Accordingly, it was decided to ratify the advance authorization issued in this case by allowing 2% wastage as detailed below:-

S. No.	Export item	Export Qty.	Import item	Quantity allowed
1	Cotton dyed denim fabric over	10935 Kgs	Cotton dyed denim fabric	11153.350 Kgs
	dyed	1.93	Packing material (LDPE/HDPE)	As per packing policy.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 480	M's Gaurav International, Gurgaon
NC No.52/AM11	F.No.01/84/50/231/AM06/DES-V
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0510160473 dated 22.06.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee observed that the style No. of both the export item is 330669. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the norms against the subject Advance authorization as detailed below: -

S. No	Export Item	Export Qty. Import item	Qty. allowed	
1	Infant dress Style No. 330669	5700 Pcs	Relevant 100% cotton corduroy fabrics	0.90 Sq mtrs./Pc

2	Girls dress	Style	13500 Pcs	1.13 Sq mtrs/Pc
	No. 330669	·		

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. No further export can be allowed in this case. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 481	M/s Lumens India, Kolkata
NC No.52/AM11	Pt.F.No.01/84/50/183/AM11/DES-V
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0210148852 dated 05.10.2010.

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 18.11.2010 but there was some typographical error. The Committee after due deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Industrial leather	40000	Interlocking lining	0.20 Sq mtrs./Pair
	hand gloves with	Pair	twaron/Kevlar knitted	or as applied for
	twaron/Kevlar		lining, GSM-200, width-	whichever is lower.
	interlock lining inside		160cms.	
2	5 finger	1500	Para- aramid	0.40 Sq mtrs./Pair
	gloves/mittens made	Pair	regenerated	or as applied for
	of para-aramid fabric		twaron/Kevlar fabric,	whichever is lower.
	GSM-600, width-100cms			
3	Industrial leather	8000	Interlocking lining	0.11 Sq mtrs./Pair

hand gloves with	Pair	twaron/Kevlar I	knitted	or as applied for
twaron/Kevlar		lining, GSM-200,	width-	whichever is lower.
interlock lining inside		180cms.		

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 482	M/s Gaurav International, Gurgaon		
NC No.52/AM11	F.No.01/84/50/338/AM06/DES-V		
Dated 24.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0510164202 dated 11.08.2005.		

Decision: The Committee considered the case as per agenda and observed that the case is under examination of DC (MSME) and comments. It was therefore decided to defer the case for re-listing on 21.04.2011.

Case No. 483	Ws Meridian Apparels, Chennai
NC No.52/AM11	F.No.01/84/50/241/AM11/DES-V

Dated 24.03.2011	Ratification of input output norms in respect of Advance
	Authorization No.0410118994 dated 19.11.2010.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/76/2010-11/Hosy. dated 24.03.2011 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies combi suit made out of 95% viscose 5% elashane knitted fabric, GSM-180+/-10% (Style No. PAN 0442)	1100000	2.384 Sq mtrs./Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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